24 Shri A. Roy

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- 25 Shri R.K. Mattoo
- 26 Shri P.R. Ranachandran
- 27 Shri A. Kazkur
- Shri Murali Krishnan 28
- Shri M.K. Satye 29
- 30 Shri Trilok Deep
- 31 Shri P.P. Balachandran
- 32 Shri A.H. Qureshi
- 33 Shri Kailash Parihar
- 34 Shri M. Mohan Joshi
- 35 Shri Manoj Joshi
- 36 Smt Jyotsna Sharma
- 37 Sudhanshu Roy
- Sushma Ramachandran
- 39 Bishen Kumar
- 40 Shri Alok Tomar
- 41 Shri Pankaj Sharma
- 42 Shri Sharad Dwivedi
- 43 Shri A.R. Durrani
- Shri Satvir Tyagi 44
- 45 Shri R.N. Chaturvedi
- 46 Shri N.P. Verma
- Shikha Parihar 47 Ms.
- 48 Shri Inderjit Bahl
- 49 Shri H.A.V. Valappil
- Shri C.I. Gopinath 50
- Shri V. Rajagopalan
- 52 Shri K.A. Antony
- 53 Shri N. Mohammad
- Shri K. Cheriyammakanakath
- (D) Other Guests
- 55 Shri Ravindra Gupta
- 56 Shri R. Mehta
- 57 Shri V. Khanna
- 58 Shri N.A. Unnieerkutty
- 59 Shri P.V. Gangadharan
- (c) The expenditure incurred on providing hospitality to the inaugural guests was about Rs. 15,000/- in Indian Currency and equivalent to about Rs. 3.15 lakhs in foreign currency.

## Withdrawal of Restricted Area Permit in **North Eastern States**

## 1797. DR. SANJAYA SINH: SHRI DAVID LEDGER:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Tourism Ministers of eastern and north-eastern States who met in Calcutta recently and urged the "Centre" to waive the restrictions on foreign tourists in the north-east; and
- (b) if so, the details thereof and the reaction of the Central Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Opening up of restricted areas to foreign tourists is constantly being reviewed in consultation with the Ministry of Home Affairs.

## Case of Corruption against Chairman, **National Airport Authority of India**

1798. SHRI SOM PAL: SHRI KAPIL VERMA: SHRIMATI SATYA BAHIN: SHRIMATI VEENA VERMA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether it is a fact that C.B.I, have registered a case of corruption against the Chairman of National Airport Authority of India in connection with purchase of crash fire tenders-
  - (b) if so, what ate the details thereof, and
- (c) what departmental action is being contemplated against the Chairman?